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programme. To that extent we have imported them, and I have laid information on the Table of the House. When we say luxury or non-essential goods, it means goods which are totally not required for our economy or for our national programme.

SHRI NIREN GHOSH: May I know whether it is a fact that the import licences are more or less monopolised by foreign firms in India?

SHRI MANUBHAI SHAH. Hundreds and thousands of people are receiving licences.

SHRI BHUPESH GUPTA: Returning to the question relating to the cars, how is it we find some of the Ministers going about only in big cars and very new cars, always new? Do I understand that these cars are bought from the S.T.C. pool or they are cars sold by diplomats or they are obtained otherwise? We should like to know that

SHRI MANUBHAI SHAH: The first of your assumption is correct. Under the limited allotment policy of just a few cars to the dignitaries like Rashtrapati or the Vice-President or the Governors and one for each Cabinet Minister, that is done out of the S.T C. pool. No direct imports are involved.

SHRI BHUPESH GUPTA: I never asked about the Vice-President, About Ministers I have asked.

SHRI MANUBHAI SHAH: Yes, Cabinet Ministers I have said.

SHRI SURESH J. DESAI: May I know if the Minister could enlighten us whether the exports for the current quarter are expected generally to go up or go down?

SHRI MANUBHAI SHAH: We always expect it to go up.

श्री राजनारायण : क्या सरकार विदेशी शराब को लग्जरी गृड्स में मानती है या नहीं और अगर मानता है तो कितनी विदेशो शराब . . .

श्री मतभाई शाह: विदेशी शराब जो डिफेन्स के जिये बिलकल लाजमी मानी जाती है, मर्यादित क्वान्टिटी में जरूर लायी जाती है।

कितनी ? श्री राजनारायण: क्वान्टिटी तो बताएं।

श्री मनभाई शाह: हर एक के फिगर्स एड हाक नही दिये जा सकते कि हर-हर ग्राइटम के ब.रे में बात ग्राप बोलते जायं ।

SHRI A. D. MANI: May I ask the Minister whether cosmetic goods are also allowed to be imported? When the country is not able to pay for foodgrains, we find that some expensive cosmetic goods are available in various shops.

SHRI MANUBHAI SHAH: The cosmetic goods which are imported are zero. I have been repeatedly stressing that. What happens is this. What India produces also is of such high quality that most of the Members, when they go to the shops, think that they are foreign goods. The second reason is that we are making firstclass cosmetics which are popular throughout the world. The second point is-I would like to explain this because this has been exercising the minds of some hon. Members-goods which are not imported under normal licence but clandestinely tried to be smuggled and seized by the Customs are sold in auction. Some of the goods do appear in the window shops of the various markets which make Members perhaps feel that they are imported.

*604. [The questioner (Shri M. P. Bhargava) was absent. For answer, vide col. 4821 infra.]

IMPORT LICENCES FOR STAINLESS STEVE

*605. SHRI ABDUL GHANI: Will the Minister of IRON AND STEEL. pleased to state the number of licences for stainless steel quotas issued year-wise from 1957 to 1965?

THE MINISTER OF IRON AND (SHRI T. N. SINGH): A statement is laid on the Table of the

Oral Answers

STATEMENT

Year of Licensing	Number of Licences issued
1957	116
1958	378
1959	566
1960	850
1961	1519
1962	2459
1963	3 099
1964	3470
1965	3177

شرى عبدالغنى: كها وزير صاحب قرمائیں گے کہ یہ سال به سال جو نمیر بوهتا گیا هے - یہاں تک که ۱۱++ يرسنت تک چلا گيا هے - اس کا کيا كارن تها - مين پوچهنا چاهتا هول كه كيا أس مين أيسے النسلسية هيں جن كي نقريباً سارے لا سنيسيز جلكو امپورت کی اجازت دی گئی اس میں +٥ سے زیادہ ایک هی فرم کی یا ایک هي فرم کي سهيلي فره س کي هيي ه جن کو النسلس دئے گئے۔

†श्री **अब्दुल ग़नी**: क्या वजीर साहव फर्मायेंगे कि यह साल व साल जो नम्बर बढता गया है यहां तक कि 1100 परसेन्ट तक चला गया है इसका क्या कारण था ? मैं पूछना चाहता हूं कि क्या इसमें ऐसे लाइ-सेन्सीज हैं। जिनकी तादाद तकरीवन सारे लाइसेन्सीज, जिनको इम्पोर्ट की इजाजत दी गई, उसमें 50 से ज्यादा एक ही फर्म की या एक ही फर्म की सहेली फर्म्स की हैं, जिनको लाइसेन्स दिये गये ?]

to Questions

श्री टी० एन० सिंह: इन मुख्तलिफ फर्मो का हाल मुझे मालूम नहीं है। लेकिन इतना बता देना चाहता हं कि स्टेनलेस स्टील कैंमिकल इन्डस्ट्री ग्रौर दूसरे उद्योगों के लिये वड़ी जरूरी चीज़ है ग्रौर लाजमी है कि जब हमारा भ्रौद्योगिक विकास हो रहा है, तो उसमें स्टेनलेस ब्रैन्ड की जरूरत बढ़े।

شرى عبدالغلى: كها وزير صاحب فرمائیں کے که یه جو نمبر بوهتا گیا، کہا اس میں ایک ایسا بھی تھا کرائٹھریا که کچه فرموں کو دیا گیا اور کچه فرموں کو نہیں دیا گیا - اُگر ایسا تھا تو اس میں کہا ریزننگ تھی جن کو دیکه در جانچا جاتا تها که ای فرموں كو ستين ليس ستيل دينا يا نهين دينا چاهدُ -

ं श्री ग्रब्दुल ग़नी : क्या वज़ीर साहब फर्मायेंगे कि यह जो नम्बर बढ़ता गया, क्या इसमें एक ऐसा भी था क्राइटेरिया कि कुछ फर्मो को दिया गया और कुछ फर्मो को नहीं दिया गया ? ग्रगर ऐसा था तो उसमें क्या रीज़निंग थी, जिनको देखकर जांचा जाता था कि इन फर्मों को स्टेनलेस स्टील देना या नहीं देना चाहिये ?]

श्री टी॰ एन॰ सिंह: मेरा ख़याल है कि इसके लिये नियम बने हुए है ग्रौर हर केस में उसकी पाबंदी की गई है। ग्रगर मेम्बर साहब की नज़र में कोई खास मामला हो, तो मुझे बताएंगे, मैं उसको देखूंगा।

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شرى عبدالغنى: كيا وزير صاحب

فرمائیں گے که کیا کچھ ایسی فرموں كو لائسيس ديُّه كُنُه هين جو بليك لست پر تھیں اور جلہوں نے ملک کا کووروں روييه جو كه ديم كا فارن ايكسچيلېم تها، اسکو آنہوں نے گھالا مالا کیا اور جیسے امین چند یہارے لال اور دوسري قرمون کو ديا گيا ، ، ،

र्गि**श्री भ्रब्द**ल **रानी** : क्या वजीर साहब फर्मायेंगे कि क्या कुछ ऐसी फर्मो को लाइसेन्स दिये गये है जो ब्लैक लिस्ट पर थीं भ्रौर जिन्होंने मुल्क का करोड़ों रुपया जो कि देश का फारेन एक्सचेन्ज था, उसको उन्होंने घाला माला किया और जैसे अमीचन्द प्यारेलाल और दूसरी फर्मों को दिया गया . . .]

श्री टी॰ एन॰ सिंह : ब्लैक लिस्ट फर्मी को तो हमारे यहां से मिल ही नहीं सकता, हमारे यहां के कानून के, क़ायदे के, खिलाफ है। ऐसा मुझे पूरा विश्वास है।

SHRI BANKA BEHARY DAS: We have seen in the market that the stainless steel that is being imported is being manufactured into utensils other goods, when the foreign exchange is very scarce and valuable to us. May I know from the Minister whether there is any restriction as to the purpose for which stainless steel can be imported and what steps the Mininster is taking to see that we become self-sufficient in stainless steel?

SHRI T. N. SINGH: Stainless steel is being allowed for essential purposes only, namely, with regard to chemical and surgical industries for making surgical instruments, etc., which are really very important. As regards its manufacture, Durgapur Alloy Steel Plant is going to manufacture stainless steel and some others have also been

licensed. Whether its production will be in the near future, I cannot say, but we shall succeed in course of time.

to Questions

SHRI BANKA BEHARY DAS: What about import for preparation of utensils?

(No reply)

SHRI M. M. DHARIA: Is the hon. Minister aware that the persons who have secured quotas from the Government have been selling their quotas instead of manufacturing, as promised by them? They have been selling their quotas of stainless steel, and the rate is 20 to 25 times more, and that stainless steel is being used for the manufacture of utensils and those utensils come in the market. Is the Government aware of it and, if so, action is being taken by the Government?

SHRI T. N. SINGH: I have scanty information here in regard to the misuse of 18 gauge steel sheets. But the minimum thickness of sheets which we allow to be imported is not less than 18 gauges. The imports are of 18 gauge and above thickness. Even then some people divert them to other And that may be happening. Beyond that I cannot say except that we are taking all possible steps to see that such misuse is checked. At the same time some stainless steel sheets do come under the barter scheme. The STC has been importing it in the past. But beyond that, I do not think they are importing stainless steel of utensil grades in any appreciable quantity.

SHRI K. K. SHAH: Is the hon. Minister aware that the stainless steel quota which was given to the manufacturers of utensils was diverted to the factory owners and still continues. to be enjoyed by them?

SHRI T. N. SINGH: No, no. We are not giving any quota to stainless stee! utensil manufacturers because the 20 gauge sheet is not imported. It is not being allowed to be imported, and that is the gauge which is used for utensil purposes. There may be some diversion of 18 gauge for

^{†[]} Hindi transliteration.

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making purposes. That is another matter. But we are not allowing any such imports.

SHRI M. S. OBEROI: May I ask the hon. Minister for how much licences for stainless steel were issued during last year?

SHRI T. N. SINGH: I do not have the information here with me about every year's licences. The numbers are given but the value is not given.

SHRI ARJUN ARORA: The Minister admits that stainless steel imported for industrial purposes is diverted. He says, it must be diverted; otherwise, there will be no utensils of stainless steel available. But they are available in plenty in the market. So, they are diverted. May I know whether, in view of this diversion ne will rethe various evaluate the needs of down manufacturers and cut \mathbf{of} their quotas import steel that this is stainless SO utilised only for industrial purposes, that it is imported only for that and not for utensil making?

SHRI T. N. SINGH: The assumption made by the Hon. Member is rather not correct. What has been happening is that till 1957, there was no restriction on import of this material. After that, some steel was . . .

SHRI ARJUN ARORA: Nine years have elapsed.

SHRI T. N. SINGH: In 1962, it was considered necessary to impose further restrictions on the import of stainless steel items for the utensil making industry. The present policy permits import of stainless steel only for imthan industries other industry the utensil making limittoo is being and ed to gauge 18 and higher thick-That is the position. What I said was that gauge 18 is liable to be diverted for utensils and it has perhaps been happening. And then again, there is also some import under what are called import entitlements.

SHRI B. K. P. SINHA: May I know if the total quantity imported every year is imported by the private parties or if a certain part or proportion of the total yearly import is on behalf of the State or the State Corporations also? If so, if the State undertakings import, what is the basis on which it is distributed to the States?

SHRI T. N. SINGH: It is true that the imports of stainless steel are made in a large number of cases by this organisation, the State Trading Corporation, and others. I cannot give the exact figures.

SHRI K. K. SHAH: Is the hon. Minister not aware that crockery of stainless steel is available in large quantities and those who manufacture this crockery of stainless steel can be asked wherefrom they get this stainless steel?

SHRI T. N. SINGH: I have already stated that some steel is under what is called import entitlements. That is also one of the reasons. The hon. Member's suspicion is perhaps correct. I agree with him that there has been some misusc.

MMTC CONTRACT WITH PUBLIC SEC-TOR STEEL PLANTS

*606. SHRI BANKA BEHARY DAS: Will the Minister of COMMERCE be pleased to state:

- (a) whether MMTC has an agreement with the three public sector steel plants for supply of iron and manganese ores during the current year; and
- (b) if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI MANUBHAT SHAH): (a) and (b) Discussions at Senior Officers' levels between MMTC and HSL are in progress, and satisfactory results are expected in a short time.

SHRI BANKA BEHARY DAS: May I know from the hon. Minister whether the representatives of the small mine-